

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3451**

TO BE ANSWERED ON THE 10TH AUGUST, 2021/ SRAVANA 19, 1943 (SAKA)

PERSONS EXCLUDED FROM NRC

3451. SHRIMATI MANEKA SANJAY GANDHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any plan for the persons who have got excluded from the final list of National Register of Citizens (NRC) along with those who Will then be detained after exhausting all their legal remedies; and

(b) whether the Government has any plan/policy/ scheme for the nationality verification of such persons, if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): In terms of the Schedule appended to the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003 and the Foreigners (Tribunals) Order, 1964, any person who is not satisfied with the outcome of the decisions of the claims and objections during the process of preparation of National Register of Indian Citizens (NRIC) in Assam, may prefer an appeal before the designated Foreigners Tribunals within a period of 120 days from the date of such order. Since persons excluded from the NRC in Assam have not yet exhausted all possible legal remedies, the question of nationality verification of such persons does not arise at this stage.
